Central Administrative Tribunal, Lucknow Bench, Lucknow CCP No. 36 of 2004 in O.A. No.555/99

this the 4HJ day of October, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

HON'BLE SHRI M.L. SAHNI, MEMBER (J)

Virendra Kumar son of Sri Ram Safal resident of Village Diwali Post Rauzagaon, District-Faizabad.

... Applicant

By Advocate: Sri R.L. Mishra

Vers.

- 1. Mr. R.K. Bansal , DRM, Hazratganj, lucnnow.
- 2. Mr. Neeraj Gupta, Asst. Mechanical Engineer, NR, Lucknow.

.. Respondents

By Advocate: Sri Raj Singh for Sri A.K.Chaturvedi

ORDER

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

The applicant has filed this CCP for not allowing the applicant to join and the payment of subsistance allowance in accordance with rules as directed by this Tribunal in bunch of OAs led by Sher singh Vs. Union of India and others decided on 17th October, 2003.

Upon hearing the counsel for parties and perusal of the pleadings, it is clear that notice have already issued to the applicant. the Tribunal has quashed the termination order of the applicant and in view of the specific provision of the CCS (CCA) Rules, 1965 amounting to Desissal, quashing of the termination order that after applicant shall deem to be suspended. Once the applicant is deemed to be suspended, he is entitled to the subsistance allowance. If the subsistance allowance not yet been paid to the applicant, the same be paid within a period of one month. Show cause notice has already been given to the applicant, Appropriate speaking has to be passed within a period of 3 months. With order

these directions CCP is dismissed. Notices are discharged.

(M.L.Sahni)

(S.P.Arya)

Member (J)

Member (A)

HLS/-